

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

Petitioner : NTPC Limited

Respondent : NLDC and 49 others

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Aniket Kanhaui, Advocate, NTPC
Shri Gajendra Singh Vasava, Advocate, NLDC
Shri Anand K. Ganesan, Advocate, MSEDCL
Ms. Sneha Singh, Advocate, MSEDCL
Ms. Rohini Prasad, Advocate, Bihar Discoms
Ms. Ashika Ranjan, Advocate, Bihar Discoms
Ms. Anupama Jha, Advocate, Bihar Discoms
Shri Ravin Dubey, Advocate, MPPMCL
Shri Rahul Kinra, Advocate, BRPL and BYPL
Shri Aditya Ajay, Advocate, BRPL and BYPL
Ms. Mahima Kaur, Advocate, BRPL and BYPL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing. However, the learned counsel for the Respondents, BRPL and BYPL, requested time to file their response to the additional submissions made by the Petitioner, placing on record certain facts subsequent to the filing of the Petition.

2. Accordingly, the Commission adjourned the hearing and permitted the Respondents to file their respective replies to the additional submissions of the Petitioner, on or before **12.6.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **19.6.2026**.

3. The Petition shall be listed for hearing on **24.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

